Labour Conference which met in New Delhi on April 21 and 22, 1990 interalia recommended that the Trade Unions and the Industrial Disputes (Amendment) Bill be withdrawn. It further recommended the constitution of a bipartite committee to formulate specific proposals, as appropriate, for a legislation in this regard. Necessary action is being taken for for the constitution of this committee.

Increase in the prices of edible oils

270. SHRI MURLIDHAR CHAN-DRAKANT BHANDARE: SHRI MAHENDRA PRASAD: SHRI SURESH PACHOURI: SHRI J. S. RAJU: SHRI V. GOPALSAMY: SHRI S. S. AHLUWALIA:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether Government's attention has been drawn to the ever rising prices of edible oils since February, 1990;
 - (h) if so the details thereof.

- (c) how the prices of groundnut oil, Gingelly oil and other oils and Vanaspati as in April 1990 compare with those in April 1989 alongwith the percentage of increases registered;
- (d) the steps being taken to curb the rise in prices; and
- (e) what are the extent of shortfalls in production of groundnut and mustard oils in the current season?

THE MINISTER OF STATE THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PU-JAN PATEL): (a) and (b) Yes, Sir. There has been rising trend in prices of edible oils. The increase in Wholesale Price Index (WPI) edible oils during February, 90 to April 90 (7.4.90) has been to the extent of 3.1%.

(c) The wholesale prices of groundnut oil, gingelly oil (sesame oil) and other oils including vanaspati as in April, 1990 compared to April, 1989 for the same period have been as under:-

(b) if so, the details thereof;				poen as anaer.				
g ye a manamanan ta' sidan			- 			12-4-90	12-4-89	% change over the year
GNO (raw), Bombay			•	•	•	26,200	19,900	31.7%
CSO (washed) Bombay	•				•	22,100	19,100	15.7%
Sesame oil (raw) Bombay	•				•	30,000	19,561	53.4%
Soyabean oil (Ref.) Bomba	y				•	22,400	18,000	24.4%
Coconut oil (clean) Cochin					•	23,700	24,550	(-)03.5%
Mustard oil (Delhi) (Pakhi	ghan	i)		•	•	20,677	14,774.05	40.0%
Vanaspati (Delhi) .	•	•	•*		•	432- 462	355- 371	21.69 to 24.52%

[RAJYA SABHA]

- (d) Steps taken by the Government to check the prices are as under:-
 - (i) Monitoring of prices in respect of edible oils and vanaspati;
 - (ii) All State Govts./UT administration have been advised to inten-
- sify surveillance on the availability and prices of edible oils and vanaspati;
- (iii) Government has ordered lowering of stock limits of oils:
- (iv) Dehoarding operation have been intensified; and

- (v) Supplies of imported oil through PDS have been stepped up.
- (e) The extent of shortfall in production of groundnut and mustard oils in the current season is estimated to be around 9 lakh MT.

12.00 Noon

PAPERS LAID ON THE TABLE

- I. Report and Accounts (1988-89) of the National Seeds and Vegetable Oils Development Board and related papers.
- II. Reports and Accounts (1981-82 to 1983-84) of the J&K Horticultural Produce Marketing and Processing Corporation Limited, Srinagar and related papers.
- III. Report and Accounts (1980-81) of the Bihar State Agro-Industries Development Corporation Limited, Patna and related papers.
- IV. Report and Accounts (1988-89) of the Punjab Agro Industries Corporation, Chandigarh and related papers.
 - V. Report and Accounts (1988-89) of the Himachal Pradesh Agro-Industries Corporation Limited, Shimla and related papers.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): I gave notice of breach of privilege against Doordarshan.

MR. CHAIRMAN: I will consider it. Now Papers to be Laid on the Table.

[The Deputy Chairman in the Chair]

ृषि मंत्रालय में भृषि ग्रौर सहकारिता विभाग में राज्य मत्री (श्री नितीश कुमार): महोदय, मैं श्री देवी लाल की ग्रोर से निम्नलिखित पत्र सभा पटल पर रखता हूं:—

I. राष्ट्रीय तिलहन श्रौलर वनस्पति तेल विकास बोर्ड ग्रिधिनियम, 1983 की

- धारा 14(4) ग्रीर 16(4) के अधीन निम्नलिखित पत्नों की एक-एक प्रांत (श्रंग्रेजी तथा हिन्दी में) :--
- (i) 1988-89 के वर्ष के लिए राष्ट्रीय तिलहन श्रीर वनस्पति तेल विकास बोर्ड का वार्षिक प्रतिवेदन श्रीर लेखे, लेखाग्रों पर लेखा परीक्षकों के प्रतिवेदन सहित ।
- (ii) बोर्ड के कार्यकरण की सरकार द्वारा समीक्षा (पुस्ताकालय में रखी गई। (i) ग्रीर (ii) के लिए देखिए संख्या एक०टी० 756/90)
- (iii) कंपनी ग्रधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नालेखित पत्नों की एक-एक प्रति (ग्रंग्रेजी तथा हिन्दी में):--
 - (i)(क) 1981-82 के वर्ष के लिए जें एंड० कें हार्टिव त्चरल प्रोड्यूस मार्केटिंग एंड प्रोइंसिंग कार-पोरेशन लिमिटेंड, श्रीनगर का चौथा वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखा परीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखा परीक्षक की टिप्पणियों सहित।
 - (ख) कारपोरेशन वेः कार्यकरणकी सरकार द्वारा समीक्षा ।
 - (ii) (क) 1982-83 के वर्ष के लिए जें एंड कें हार्टिकत्चरल प्रोड्यूस मार्केटिंग एंड प्रोसें पिंग कार-पोरेशन लिमिटेड, श्रीनगर का पांचवां वार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखा-परीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महानेखा परीक्षक की टिप्पणियों सहित ।
 - (ख) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा ।
 - (iii) (क) 1983 84 के वर्ष के लिए जम्मू और कश्मीर हार्टिकल्चरल प्रोड्यूस मार्केटिंग एंड प्रोसैंसिंग कार-पोरेशन लिमिटेड, श्रीनगर का छठा वार्षिक प्रतिबंदन और लेखे, लेखाओं